

NREP	1808.53	72.34 (Lakh Mandays)
RLEGP	2096.61	77.62 (Lakh Mandays)
ITDP	103.28	3039 (No. of beneficiaries)

Source : State Government.

Utilisation of funds under DPAP States

1430. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps taken by the Union Government to monitor and ensure full utilisation of funds allocated under the Drought Prone Area Programme to various States;

(b) whether any sum was allocated to the State of Kerala during 1985-86 for drought relief measures; and

(c) if so, the details of the amount advanced and spent by the State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMANAND YADAV) : (a) The Drought Prone Areas Programme (DPAP) is a Centrally Sponsored Scheme on 50% sharing basis between the Central Government and the States concerned. For monitoring of physical achievements and financial progress made under the programme, monthly, quarterly and six monthly reports have been prescribed which are required to be sent by DRDAs/State Governments. These reports as well as observations made by Central Government officers during field visits together with Audit reports, fund utilisation certificates, special reports obtained from State Governments as and when felt necessary and discussion with State Government officers, form the basis of periodical reviews of the performance of programme in States. If the pace of implementation of programme is not found to be satisfactory, the State Governments are requested to take corrective action. Release of further instalments of Central assistance is withheld if the utilisation of available funds by the State Governments is found to be poor.

(b) and (c) The State of Kerala is not covered by D.P.A.P.

Utilization of funds meant for Flood Relief in Kerala

1431. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the funds allotted to Kerala during 1985-86 for flood relief;

(b) whether the Union Government have monitored and asked for timely reports from the State Government about the utilisation of the said funds;

(c) whether any complaint/allegation has been received by Union Government about diversion of funds; and

(d) whether Government are satisfied with the utilization of flood relief funds by the State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) A total ceiling of expenditure of Rs. 134.79 crores was sanctioned to the Government of Kerala during 1985-86 for flood relief.

(b) to (d) The Government of Kerala was required to furnish periodical returns of expenditure against this sanction. The reports received from the State Government of Kerala do not indicate any diversion of funds.

Assistance to States for flood relief

1432. SHRI SRIBALLAV PANIGRAHI : Will the Minister of AGRICULTURE be pleased to state :